

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

CONTEMPT PETITION NO. 89/2002
in
ORIGINAL APPLICATION NO. 676/2001

Shri M.K. Purohit

...Applicant/s

V/s

Ministry of Finance & ors

...Respondent/s

CORAM : Hon^{ble} Shri Justice B. Dikshit, Vice Chairman
Hon^{ble} Shri B.N. Bahadur, Member(A)

TRIBUNAL'S ORDER :

DATE : 18.10.2002

Heard Shri K.B. Rajan, Ld. Counsel for applicant.

From the averments made in the C.P. we are satisfied that a prima-facie case for initiating proceedings under Section 11 and 12 of the Contempt of Courts Act is made out.

Let a notice be issued to Contemnor - Respondent No.2, Dr. Chander P. Puri, Director, Institution for Research in Reproduction, Indian Counsel of Medical Research, J.M. Street, Parel, Mumbai, to show cause why he should not be punished for wilful disobedience of the order dated 31.1.2002 passed in O.A.NO.676/2001 (Ramchandra Parida Vs. Union of India & ors.) by this Tribunal. Contemnor - Respondent No.2 may not appear in person on the next date fixed in case he files a reply and is represented by a lawyer.

I.R. to continue till next date.

So far initiation of proceedings against contemnor - Respondent No.1 is concerned, the case against him will be considered after receipt of reply of Chander P. Puri, Contemnor Respondent No.2.

Let the case be listed on 22.11.2002.

Certified True Copy

Date... 14/11/02

Section Officer

SECTION OFFICER Tribunal -
Mumbai Bench.